

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Some procedural lapses and lack of coordination along various agencies were noticed in the mock anti-hijacking drill conducted on 19.1.2011 at Delhi Airport.

(c) and (d) Some deficiencies were noticed on the part of DIAL, AAI, CISF, Air India and Delhi Police. BCAS has taken necessary action and has directed the concerned agencies to improve the system.

(e) A structured response system is in place for handling aircraft hijack situations in the country.

Contract of modernisation of airports

1731. DR. JANARDHAN WAGHMARE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether certain private sector companies have been assigned the contract of modernisation of certain airports in the country;

(b) if so, the details of such airports; and

(c) the details of revenue received by Government from such companies, airport-wise?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) The operation, management and development of IGI Airport, New Delhi and CSI Airport, Mumbai have been given to Delhi International Airport (P) Ltd. (DIAL) and Mumbai International Airport (P) Ltd. (MIAL), respectively with effect from 03.05.2006. Airports Authority of India (AAI) holds 26% equity in both the Joint Venture Companies (JVCs) and the balance 74% equity is held by the strategic Joint Venture Partner namely M/s GMR Consortium and M/s GVK Consortium, respectively.

(c) The revenue share paid to AAI by DIAL and MIAL under the Operation Management Development Agreement (OMDA) for the year 2006-07- Rs. 277 crores & Rs. 233 crores; for 2007-08- Rs. 408 crores & Rs. 337 crores; for the year 2008-09- Rs. 446 crores & Rs. 375 crores; for the year 2009-10- Rs. 544 crores & Rs. 397 crores and for the year 2010-11- Rs. 582 crores Rs. 464 crores, respectively.

Shortage of ATC staff

1732. SHRI O.T. LEPCHA: Will the Minister of CIVIL AVIATION be pleased to state: